## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

OA NO. 1770/2000 MA NO. 539/2003

This the 18th day of September, 100%

HON SIE SH. V.K. MAJOTRA, MEMBER (A) HON BLE SH. KULDIP SINGH, MEMBER (J)

Const. Ramesh Pal (PIS No.2886:503) R/o C-9, 262, Yamuna Viher, Delhi-110 053.

.. Applicant

(By Advocate: Shri Anil Singhal)

## Versus

- 1. Government of NCT of Delhi through Commissioner of Police, Police Headquarters, I.P. Estate, New Delhi.
- Z. Joint Commissioner of Police, New Delhi Range, I.P. Estate, New Delhi.
- 3. DCP East District, Delhi.

..Respondents

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(By Advocate. Shri George Paracken)

## ORDER (ORAL)

By Sh. V.K. Majotra, Member (A)

OA-1770/2000 was dismissed vide order dated 3.10.2011. The present MA-539/2003 has been made by applicant in OA-1770/2000 seeking review of aforesaid order passed in the OA in view of the order dated 30.7.2002 passed by Full Bench of this Tribunal in OA-2054/2000 Constable Asha Ram vs. Gon. of MCT of Delhi and others. The Full Bench had allowed the OA-2054/2000 and exonerated the applicant therein of all the charges levelled against him after quashing the impugned orders of punishment and directed that he will be extended the same benefits as were extended to Sushil Kumar. It was also directed that suo moto review proceedings be initiated in

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case of Const. Ramesh Pal so that the said delinquent is also offerred the same benefit which has been accorded in favour of Const. Sushil Kumar.

- 2. A copy of judgment dated 30.7.2002 in OA-2054/2000 is annexed as Annexure M-1. The present MA has been moved in the above background. Praying that appropriate orders be passed in view of order dated 30.7.2002 in OA-2054/2000.
- 3. We have heard the learned counsel of both sides. The contentions raised in the MA have been reiterated by the counsel of the applicant. Learned counsel of the responsents also stated that appropriate orders be passed by the Iribunal. On perusal of order dated 30.7.2002 passed by the Full Banch in the case of Constable Asha Ram are fully applicable to the facts and circumstances of the present case. The decision rendered in the case of Const. Sushil Rumar on 11.10.2001 in OA-2054/2000 has to be followed in terms of the orders of the Full Bench. The order dated 3.10.2001 in 0A-1270/2081 are recalled in this context and it is ordered that impugned orders dated 12,11.98 vide which Constable Ramesh Pal had best removed from service as also the appellate order dated 18.11.99 modifying the punishment of removal from service of the applicant to forfeiture of 5 years approved service permanently for a period of 5 years are quashed and set aside. Applicant shall be extended the same benefits which have been extended to Constable Sushil Kumar.

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Present OA is disposed of in the aforested terms. Respondents shall pass suitable order in compliance of the above directions within a period of 3 months from the date of receipt of communication of these orders. OA-1770/2000 25 well as MA-539/2003 are thus disposed of.

(KULDIP SINGH Member (J Wyajoh (V.K. MAJGTRA I Member (A)

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